

(A2)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL-LUCKNOW

BENCH LUCKNOW.

Civil Contempt No. 36 of 1991.

Sushil Kumar..... Applicant.

Versus

Shri K.L. Sikka and others..... Opp. Parties.

Hon'ble Mr. Justice U.C.Srivastava- V.C.
Hon'ble Mr. K. Obayya- A.M.

(By Hon'ble Mr. Justice U.C.Srivastava-V.C.)

This is contempt application filed by ~~the~~ applicant. In the reply filed by the respondent, the order passed by this Tribunal/complied with and in this connection though not within the time. ~~given~~

The copy of the staff order issued in January, 92 and filed ~~with~~ counter affidavit which indicates that the order has been complied with and ~~xx~~ ~~xx~~ states that further promotion of the applicant on proforma basis under consideration and shall be disposed of after receiving the instructions from the competent authorities of the Head Quarters. In the rejoinder affidavit it has been stated that the order has ~~not~~ ~~been~~ not been tendered ~~but~~ the approval of the General Manager. Learned counsel for the respondent has contended that the approval of the General Manager is not required and the order is tentatively complied with and the General Manager cannot set it aside. In view of the averments made in the contention of the contempt application, appears to have become infructuous. though technically it can be said that contempt has been committed in as much as the compliance was not made within time, for which the respondents are cautioned for future. With the above observation the contempt application is consigned and the notices are discharged.

Khurana
Member (A)
Dt: May 20, 1992.
(DPS)

W
Vice Chairman.